

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 124 of 2011**

**Dated: 8<sup>th</sup> September, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Uttar Pradesh Power Corporation Ltd. ....Appellant (s)  
Versus**

**M/s Basti Sugar Mills Company Limited & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra &  
Mr. Daleep Kr. Dhayani

Counsel for the Respondent (s): Mr. R.N. Sharma,  
Mr. Abeer Kumar  
Mr. Siddhanth Kochhar for R.1

**ORDER**

Even though it is stated in the Memorandum of Appeal at para '6' that the Appeal is not within time and hence separate application for condonation of delay is being moved, but no such application has been moved.

The learned counsel for the Appellant seeks some time to file the separate application for condonation of delay in filing the Appeal. Accordingly, he is permitted to do so.

Post the matter on **28.09.2011.**

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/KS